

Information note to the Press (Press Release No. 54 /2014)

For Immediate release

Telecom Regulatory Authority of India

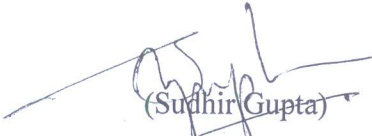
DAS billing – TRAI seeks comments on imposing financial disincentives on non-compliant MSOs and LCOs

New Delhi, 28th August, 2014 - Implementation of Digital Addressable Cable TV Systems (DAS) is in progress in the country in a phased manner, in four phases. The cut-off dates for Phase-1 and Phase-2 are already over, in which 42 major cities of the country have been covered. The Authority had issued the “Standards of Quality of Service (Digital Addressable Cable TV Systems) Regulations, 2012 (12 of 2012)” dated 14th May, 2012, laying down quality of service norms to be adhered to by the service providers, providing cable TV services through DAS.

The Authority has received a number of complaints wherein the subscribers of DAS have reported that they are neither getting the bills for the subscribed cable TV services nor the receipts for the payments being made by them towards the same.

In order to protect the interests of the consumers, ensure transparent business practices and promote efficiency in the operations of cable TV services, the Authority proposes to amend the regulations to incorporate provisions of levying financial disincentives on non-compliant Multi System Operators (MSOs) and Local Cable Operators (LCOs).

TRAI solicits comments from the stakeholders on the draft regulation “the Standards of Quality of Service (Digital Addressable Cable TV Systems) (Amendment) Regulations, 2014”, which is available on TRAI’s website www.trai.gov.in. The stakeholders are requested to send their comments on the draft regulations by 08th September 2014, preferably by email to sksinghal@traigov.in. For any further clarifications please contact Mr. Sunil Singhal, Advisor (B&CS) on 011-232221509.


(Sudhir Gupta)
Secretary, TRAI